



TAMIL NADU GOVERNMENT GAZETTE

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Part IV—Section 1

Tamil Nadu Bills

BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE STATE OF TAMIL NADU

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 6th July, 2017 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 27 of 2017

A Bill further to amend the Chennai Metropolitan Water Supply and Sewerage Act, 1978.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-eighth Year of the Republic of India as follows:—

1. (1) This Act may be called the Chennai Metropolitan Water Supply and Sewerage (Amendment) Act, 2017.

Short title and commencement.

(2) It shall be deemed to have come into force on the 17th day of October 1994.

Tamil Nadu
Act 28 of
1978.

2. In section 4 of the Chennai Metropolitan Water Supply and Sewerage Act, 1978 (hereinafter referred to as the principal Act), for clause (f), the following clause shall be substituted, namely :—

Amendment of Section 4.

“(f) four whole time directors appointed by the Government, namely :—

- (i) a Managing Director;
- (ii) an Executive Director;
- (iii) a Finance Director; and
- (iv) an Engineering Director.”.

Insertion of
new Section
10-A.

3. After section 10 of the principal Act, the following section shall be inserted, namely :—

“10-A. Executive Director.— (1) An Executive Director shall be a person who has special knowledge or practical experience in respect of matters relating to water supply and sewerage or has sufficient experience in administrative matters and arrangements.

(2) The Executive Director shall hold office until the age of superannuation applicable under, or until his service is terminated pursuant to the terms and conditions determined under, section 12.”.

Amendment of
Section 12.

4. In section 12 of the principal Act, for the expression “the Managing Director, Finance Director”, the expression “the Managing Director, Executive Director, Finance Director” shall be substituted.

Amendment of
Section 17.

5. In section 17 of the principal Act, in sub-section (1),—

(1) in clause (a), for the expression “the Managing Director”, the expression “the Managing Director, the Executive Director” shall be substituted;

(2) in clause (b), for the expression “the Managing Director, the Finance Director”, the expression “the Managing Director, the Executive Director, the Finance Director” shall be substituted;

(3) in clause (d), for the expression “the Managing Director, the Finance Director”, the expression “the Managing Director, the Executive Director, the Finance Director” shall be substituted;

(4) in clause (e), for the expression “the Managing Director, the Finance Director”, the expression “the Managing Director, the Executive Director, the Finance Director” shall be substituted.

Validation.

6. Any meeting of the Chennai Metropolitan Water Supply and Sewerage Board or of any Committee thereof held during the period commencing on the 17th day of October 1994 and ending with the date of publication of this Act in the *Tamil Nadu Government Gazette*, in which the Executive Director had participated as Director of the said Board or member of any Committee thereof, shall for all purposes be deemed to be and to have always been validly held in accordance with law as if the principal Act, as amended by this Act, had been in force at all material times.

STATEMENT OF OBJECTS AND REASONS.

At present, there is no provision in the Chennai Metropolitan Water Supply and Sewerage Act, 1978 (Tamil Nadu Act 28 of 1978) for appointment of a Executive Director as one of the whole time Directors of the Board and as a member of the Committees specified in the Act except Tenders Committee of the Board. However, the Executive Director of the said Board had been acting as one of the whole time Directors of the said Board with effect from 17th October 1994 and he had also performing the duties of member in the Committees specified in section 17 of the said Act, apart from Tenders Committee though he is not a member of the said Committees. As the Directorship of the Executive Director in the said Board on whole time and as a member in all the statutory Committees are absolutely necessary, the Government have decided to include the Executive Director as whole time Director of the Board as well as a member in other Committees. Accordingly, it has been decided to amend the said Tamil Nadu Act 28 of 1978 for the above said purpose and also to validate the participation of the Executive Director in the meeting of the Board and the Committees.

2. The Bill seeks to give effect to the above decision.

S.P.VELUMANI,

*Minister for Municipal Administration,
Rural Development and
Implementation of Special Programme.*

K. BOOPATHY,

Secretary (In-Charge).